

Shri Kanungo : The enquiry was not in regard to conventional papers but to special papers made out of bagasse and the sources of bagasse in that area are not attractive.

Shri V. P. Nayar: May I know whether, in view of the fact that there are perennial and extensive supplies of bamboo and reeds in the forests of Malabar district and also in view of the fact that the particular area is industrially backward, Government have any idea to ask the experts to examine this place with a view to starting a good factory there?

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari) : The whole question of the assessment of the nature of quantity of raw materials available in the country for the purpose of manufacturing paper has now been undertaken by the Ministry of Food and Agriculture and we are awaiting the results of that enquiry before we can determine the exact location where the new factories could be installed.

Registration of Claims

*1188. **Shri Kamath:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that displaced persons who failed to register their claims on the expiry of the last date in July 1952, were given a second chance to register their claims under the Displaced Persons Compensation and Rehabilitation Rules, 1955;

(b) if so, the details of the procedure prescribed;

(c) whether it is a fact that displaced persons who have already one claim verified for their urban property and for some reasons or other, failed earlier to include another claim are now not allowed to register their other claim under the 1955 Rules; and

(d) if so, the reasons therefor?

The Minister of Rehabilitation (Shri Mehr Chand Khanna) :

(a) No. Displaced persons who could not file their claims under the Displaced Persons (Claims) Act, 1950, can file application for rehabilitation grants under Displaced Persons (Compensation and Rehabilitation) Rules, 1955, subject to the conditions laid down in these rules.

(b) The procedure is laid down in Chapter XVI of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.

(c) Yes.

(d) The concession is intended for those who failed to file a claim under the Claims Act for some good reason.

Shri Kamath : The Minister himself is displaced today from his usual seat. How many claims, Sir, were registered before the expiry of the last date in July 1952 and how many subsequently—any approximate idea?

Shri Mehr Chand Khanna : Applications for rehabilitation grants have been invited from two categories of displaced persons: (a) who came to India on migration certificates after August 1952, and (b) those who had come earlier but for good and sufficient reasons had failed to file claims. In the case of the earlier categories, the date was, I think, the 9th of December. I have not been able to collect information as yet. In the case of the second category, the last date is 31st December, 1955.

Shri Kamath : Is there any discrimination with regard to the entertainment and disposal of claims in respect of urban property and rural property?

Shri Mehr Chand Khanna : As far as claims for lands are concerned, they were invited a long time ago, and as far as Punjab and PEPSU are concerned, the scheme is in the process of implementation and we have made very good progress. As regards claims of displaced persons from other States, efforts are being made to make lands available to them. As regards urban claims, we have been able to make payments to about 87,000 urban claimants and the amount of compensation—I am talking from memory—comes to about Rs. 21 crores to Rs. 22 crores.

Shri N. B. Chowdhury : May I know whether the Government's attention has been drawn to a Press report that a fake claim of Rs. 2 crores was made and may I also know whether the Government is going to be robbed of that amount?

Shri Mehr Chand Khanna : I read something to that effect in the Press yesterday morning, and I am having enquiries made.

Indo-Ceylon Agreement

*1189. **Shri Kasliwal:** Will the Prime Minister be pleased to state whether it is a fact that the Ceylon Government has decided to terminate the Indo-Ceylon Agreements of 1954 on the question of Indians in Ceylon?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : No, Sir.

Dr. J. N. Parekh : May I know whether the Ceylon Government is trying to get out of the agreement by misinterpreting certain clauses?

Shri Anil K. Chanda : I understand a reply from the Ceylon Prime Minister to our Prime Minister's letter has been despatched. I am not sure whether it has been received yet.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) : No.

Shri Anil K. Chanda : It has not been received.

Shri Kamath : Is there any truth in the reports appearing in a section of the Press that the Ceylon Government has thrown the onus of the termination of the old pact or the conclusion of a new pact on the Prime Minister himself?

Shri Jawaharlal Nehru : It is better to receive the communication of the Ceylon Government before commenting on it.

कोयला कमिश्नरों का संगठन और राज्य कोयला खानें

*११६०. श्री एम० एल० द्विवेदी : क्या उत्पादन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कोयला कमिश्नरों के संगठन और सरकारी कोयला खानों के सम्बन्ध में प्राक्कलन (एस्टीमेट) समिति की पन्द्रहवीं रिपोर्ट में दी गई विभिन्न सिफारिशों पर अभी तक विचार किया है; और

(ख) यदि हां, तो निम्नलिखित सिफारिशों को क्रियान्वित करने के लिये क्या कार्य-वाही की गई है :—

- (१) कोयला खानों के बिनाशकारी उपयोग को रोकना ;
- (२) कोयले के मूल्य का पुनर्विलोकन करने के लिये एक स्थायी मंत्रणा समिति बनाना; और
- (३) कोयले के जहाजी भाड़े के प्रश्न की जांच करने के लिये एक विशेषज्ञ समिति नियुक्त करना?

उत्पादन उपमंत्री (श्री सतीश चन्द्र) : (क) तथा (ख). एस्टीमेट्स कमेटी की सिफारिशों अभी विचाराधीन हैं ।

श्री एम० एल० द्विवेदी : मैं जानना चाहता हूँ कि यह जो हानिकारक उपयोग माइंस का किया गया है उसके सम्बन्ध में क्या मंत्री महोदय दो एक उदाहरण दे सकते हैं कि इसको रोकने के क्या उपाय किये गये हैं ?

श्री सतीश चन्द्र : हानिकारक उपयोग के बारे में अकसर चर्चा होती है । लेकिन कोल एक्ट के अधीन जितने अधिकार सरकार के पास हैं उनका वह इस्तेमाल करती है । इस मामले में बहुत कुछ किया भी जा चुका है । साथ ही विचार हो रहा है कि भागे क्या कदम उठाये जायें ।

श्री एम० एल० द्विवेदी : कोयले के मूल्यांकन के बारे में एस्टीमेट्स कमेटी ने तलाह दी थी कि एक एडवाइजरी कमेटी बनाई जाये । मंत्री जी ने बताया है कि इस पर विचार किया जा रहा है । मैं जानना चाहता हूँ कि इस समय कोयले के मूल्यांकन के सम्बन्ध में क्या तरीका अस्तित्व में आ रहा है ?

श्री सतीश चन्द्र : मैं प्रश्न साफ तौर से समझा नहीं । लेकिन इस वक्त जो मूल्य है वह कई कमेटियों की जांच के बाद तय हुआ है—

Shri M. L. Dwivedi : Sir, may I explain? The Estimates Committee has recommended the setting up of an Advisory Committee for the review of the price structure of coal. I want to know what is the machinery existing at present to do this work?

श्री सतीश चन्द्र : कई कमेटियां समय समय पर बनाई गईं । उन्होंने कास्ट आफ प्रोडक्शन, रेलवे के चार्जिज और दूसरी सब चीजों की जांच करने के बाद कीमतेँ तय की हैं । उस के मुताबिक काम हो